

 सत्यमेव जयते	राजस्थान राज-पत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
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भाग 6 (क)

नगरपालिकाओं संबंधी विज्ञप्तियां आदि।

Local Self Government Department

NOTIFICATION

Jaipur, August 05, 2019

NO.F.8(G) () (Rules)DLB/19/31478 .-In exercise of the powers conferred by section 337 of the Rajasthan Municipalities Act, 2009 (Act No. 18 of 2009) and all other powers enabling it in this behalf, the State Government hereby makes the following order further to amend the Rajasthan Municipalities Registration of Electors Order, 1974, namely:-

1. Short title and commencement.- (1) This order may be called the Rajasthan Municipalities Registration of Electors (Amendment) Order, 2019.

(2) It shall come into force on and from the date of its publication in the Official Gazette.

2. Amendment of clause 3.- In clause 3 of the Rajasthan Municipalities Registration of Electors Order, 1974 hereinafter referred to as the said order,-

(i) the existing sub-clause (i) shall be substituted by the following, namely:-

"(i) "Act" means the Rajasthan Municipalities Act, 2009 (Act No. 18 of 2009)"; and

(ii) the existing sub-clause (iii) shall be substituted by the following, namely:-

"(iii) "Electoral Registration Officer" means the Electoral Registration Officer designated or nominated by the State Election Commission under section 13 of the Act."

3. Amendment of clause 10.- The existing sub-clause (2) of clause 10 of the said order shall be deleted.

4. Amendment of clause 17.- In sub-clause (4) of clause 17 of the said order, for the existing expression "the Forms 3, 4 and 6", the expression "the Forms 3 and 6" shall be substituted.

5. Amendment of clause 17B.- In sub-clause (1) of clause 17B of the said order, for the existing expression "under clauses 12, 13 and 14", the expression "under clauses 12, 13, 14, 17 and 17A" shall be substituted.

6. Deletion of clause 17C.- The existing clause 17C of the said order shall be deleted.

7. Amendment of form 3.- For the existing Form 3 appended to the said order, the following Form 3 shall be substituted, namely.-

"FORM- 3
[See Clause 10(1)]

Acknowledgment Number:
(to be filed by office)

Claim Application for inclusion of name in electoral roll	
<p>To,</p> <p style="text-align: center;">The Electoral Registration Officer</p> <p>..... Municipal Board/Municipal Council/Municipal Corporation.</p> <p>Sir,</p> <p>I request that my name be included in the electoral roll for the Part no. of ward no. of Municipal Board/Municipal Council/Municipal Corporation</p> <p>As a first time voter <input type="checkbox"/> or due to shifting from another ward <input type="checkbox"/> or others <input type="checkbox"/></p> <p>Particulars in support of my claim for inclusion in the electoral roll are given below.</p>	<div style="border: 1px solid black; padding: 5px; width: 80px; margin: auto;"> SPACE FOR PASTING ONE RECENT PASSPORT SIZE PHOTOGRAPH </div>

Mandatory Particulars			
(a) Name			
(b) Surname (if any)			
(c) Name and surname of Relative of applicant [see item (d)]			
(d) Type of relation (Tick appropriate box)	Father <input type="checkbox"/>	Mother <input type="checkbox"/>	Husband <input type="checkbox"/> Wife <input type="checkbox"/> Other <input type="checkbox"/>
(e) Age as on 1 st January	Year <input type="text"/> <input type="text"/>	Month <input type="text"/> <input type="text"/>	Days <input type="text"/> <input type="text"/>
(f) Date of Birth (in DD/MM/YYYY)	Day <input type="text"/> <input type="text"/>	Month <input type="text"/> <input type="text"/>	Year <input type="text"/> <input type="text"/>
(g) Gender of Applicant (Tick appropriate box)	Male <input type="checkbox"/>	Female <input type="checkbox"/>	Third Gender <input type="checkbox"/>
(h) current address where applicant is ordinarily resident			
House No.			
Street/ Area/ Locality			
Town/Village	Tehsil	Panchayat Samiti	
Post Office	Pin Code	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>	
District	State/UT		
(i) Permanent address of applicant			
House No.			

Street/ Area/Locality			
Town/Village		Tehsil	Panchayat Samiti
Post Office		Pin Code	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
District		State/UT	
(j) EPIC No. (if issued)			
Optional Particulars			
(k) Disability (if any)	Visual impairment <input type="checkbox"/>	Speech and hearing disability <input type="checkbox"/>	Locomotor disability <input type="checkbox"/> Other
(l) Email id			
(m) Mobile No./Land Line	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>		

Details of member(s) of applicant's family already included in the current electoral roll on the Municipal Board/Municipal Council/Municipal Corporation:			
Sr. No.	Name	Relationship with applicant	Serial No. of electoral roll
<p>Declaration I hereby declare that to the best of my knowledge and belief-</p> <p>(i) I am a citizen of India and place of my birth is Village/Town District State</p> <p>(ii) I am ordinarily resident at the address given at (h) above since (since DD/MM/YYYY)</p> <p>(iii) I am eligible for the registration of voter list related to above Municipal Board/Municipal Council/Municipal Corporation</p> <p>(iv) I have not applied for the inclusion of my name in the electoral roll for any other ward of Municipal Board/Municipal Council/Municipal Corporation</p> <p>(v) *My name has not already been included in the electoral roll for this ward or any other ward of Municipal Board/Municipal Council/Municipal Corporation, or *My name is included in the electoral roll for ward no. serial number in voter list in which I was ordinarily resident earlier at the address mentioned under. I request that the same may be deleted from that electoral roll.</p> <p>Place:</p> <p>Date:</p> <p>impression of the applicant</p> <p>and address)</p> <p style="text-align: right;">Signature or thumb (with name)</p> <p>*strike off the option not appropriate</p>			

Address of earlier place of ordinary residence (if applying due to shifting from another ward of Municipal Board/Municipal Council/Municipal Corporation)			
House No.			
Street/ Area/Locality			
Town/Village		Tehsil	Panchayat Samiti
Post Office		Pin Code	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
District		State/UT	
EPIC No. (if issued)			
<p>I am aware that making a statement or declaration which is false and which I know or believe to be false or do not believe to be true, is punishable under section 15 of the Rajasthan Municipalities Act, 2009.</p> <p>Place:</p> <p>Date:</p> <p>impression of the applicant</p> <p>name)</p> <p style="text-align: right;">Signature or thumb (with</p>			

Details of action taken on Application

Remarks of Field Level Verifying Officer (officer working on behalf of the Electoral Registration Officer)	
Details of action taken (To be filled by Electoral Registration Officer)	
The application of Shri/Shrimati/Kumari for the inclusion of name in the electoral roll in Form-3 has been *accepted/*rejected. Detailed reasons for acceptance or rejection under or in pursuance of clause 12 of the Rajasthan Municipalities Registration of Electors Order, 1974.	
Place: Date: Registration Officer Electoral Registration Officer) *strike off the option not appropriate	Signature Electoral (Name and Seal of

Intimation of decision taken

(to be filled by Electoral Registration Officer of the constituency and to be posted to the applicant on the address as given by the applicant)

The application in Form-3 of shri/ Shrimati/ Kumari				Postage Stamp to be affixed by the ERO at the time of dispatch	
Present address where applicant is ordinarily resident.					
House No.					
Street/ Area/Locality					
Town/Village		Tehsil	Panchayat Samiti		
Post Office		Pin Code	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>		
District		State			
Has been- (a) accepted and the name of Shri/Shrimati/Kumari has been registered at serial number in ward No. of Panchayat Circle (b) rejected for the reason					
Place: Date: Electoral Registration Officer Electoral Registration Officer)					Signature (Name and Seal of

Acknowledgement/Receipt

Acknowledgment Number:

Date.....

Received the application in Form-3 Of Shri/Smt./Kumari

Address

(Applicant can refer the acknowledgement No. to check the status of application)

receiving the application

Registration Officer

the Officer)

Signature of Officer

on behalf of the Electoral

(Name and Post of

8. Deletion of form 4.- The existing Form 4 appended to the said order shall be deleted.**9. Amendment of form 5.-** For the existing Form 5 appended to the said order, the following Form-5 shall be substituted, namely.-**"FORM-5****[See clause 10(3)]**

Acknowledgment Number:

(to be filed by office)

Application for objecting inclusion of name in electoral roll	
To,	
The Electoral Registration Officer	
..... Municipal Board/Municipal Council/Municipal Corporation.	
Sir,	
I hereby object to the proposed inclusion of the name of the under mentioned person in the electoral roll	<input type="checkbox"/>
I hereby request that entry relating to name of the person mentioned below is required to be deleted	<input type="checkbox"/>
I request that the entry relating to myself is to be deleted from Electoral Roll	<input type="checkbox"/>
Particulars in support of my objection/deletion are given below:-	

Particulars of applicant	
Name	Surname (if any)
Name of Father/Mother/Husband	

Ward No. <input type="checkbox"/> <input type="checkbox"/>	Part No. <input type="checkbox"/> <input type="checkbox"/>	Serial Number of rolls <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/>
EPIC No. (if issued)		

Details of person inclusion of whose name is objected to/whose entry is to be deleted:	
Name	Surname (if any)

Name of Father/Mother/Husband			
Ward No.		Serial Number of rolls	
EPIC No. (if issued)			
Reason(s) for objection/deletion			

Declaration:

I hereby declare that the facts and particulars mentioned above are true to the best of my knowledge and belief. I am aware that making a statement or declaration which is false and which I know or believe to be false or do not believe to be true, is punishable under section 15 of the Rajasthan Municipalities Act, 2009.

Place:

Date:

impression of the applicant
and address)

Signature or thumb

(with name

Details of action taken on Application

Remarks of Field Level Verifying Officer (officer working on behalf of the Electoral Registration Officer)	
<p align="center">Details of action taken (To be filled by Electoral Registration Officer)</p> <p>The application of Shri/Shrimati/Kumari objecting to inclusion/ seeking deletion of name of Shri/Shrimati/Kumari..... in the electoral roll in form-5 has been accepted/rejected.</p> <p>Detailed reasons for acceptance or rejection under or in pursuance of clause 12(1) of the Rajasthan Municipalities Registration of Electors order, 1974 are given below:</p> <p>Place:</p> <p>Date:</p> <p>Electoral Registration Officer</p> <p>Electoral Registration Officer)</p> <p align="right">Signature</p> <p align="right">(Name and Seal of</p>	

Intimation of decision taken

(to be filled by Electoral Registration Officer and to be posted to the applicant on the address available in the record)

The application in Form II of shri/ Shrimati/ Kumari

<div style="border: 1px solid black; width: 100px; height: 50px; float: right; padding: 5px; font-size: 0.8em;"> Postage Stamp to be affixed by the ERO at the time of dispatch </div>			
Present address of ordinary Residence as mention in application.			
House No.			
Street/ Area/Locality			
Town/Village		Tehsil	Panchayat Samiti
Post Office		Pin Code	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
District		State/UT	
<p>Has been</p> <p>(a) accepted and the name of Shri/Shrimati/Kumari has been deleted from serial number in ward No. Municipal Board/Municipal Council/Municipal Corporation</p> <p>(b) rejected for the reason</p> <p>Place:</p> <p>Date:</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div> <p>Electoral Registration Officer</p> <p>Electoral Registration Officer)</p> </div> <div style="text-align: right;"> <p>Signature</p> <p>(Name and Seal of</p> </div> </div>			

<u>Acknowledgement/Receipt</u>	
<p>Acknowledgment Number:</p> <p>Date:</p> <p>Received the application in Form-II of Shri/Smt./Kumari</p> <p>Address</p> <p>(Applicant can refer the acknowledgement No. to check the status of application)</p> <div style="display: flex; justify-content: space-between; margin-top: 40px;"> <div style="width: 60%;"> <p>Officer)</p> </div> <div style="width: 35%; text-align: right;"> <p>Signature of Officer receiving the application on behalf of the Electoral Registration Officer (Name and Post of the</p> </div> </div>	

10. Amendment of form 6.- For the existing Form 6 appended to the said order, the following Form 6 shall be substituted, namely.-

"FORM-6
[See clause 10(4)]

Acknowledgment
Number:

(to be filed by office)

Application for correction to particulars entered in electoral roll			
<p>To,</p> <p>The Electoral Registration Officer Municipal Board/Municipal Council/Municipal Corporation.</p> <p>Sir,</p> <p>I request that entry relating to myself appearing in the electoral roll of ward no. Municipal Board/Municipal Council/ Municipal Corporation is not correct and it should be corrected.</p>			<div style="border: 1px solid black; padding: 5px; width: 100%;"> SPACE FOR PASTING ONE RECENT PASSPORT SIZE PHOTOGRAPH (3.5CM X 3.5 CM) SHOWING FRONTAL VIEW OF FULL FACE </div>
Applicant's details			
(a) Name		Surname (if any)	
(c) Details of registration with electoral roll			
Ward No. <input type="text"/> <input type="text"/>	Part No. <input type="text"/> <input type="text"/>		Serial No. <input type="text"/> <input type="text"/> <input type="text"/>
(d) EPIC No. (if issued)			
(e) please tick the entry which is to be corrected			
Name <input type="checkbox"/>	Photograph <input type="checkbox"/>	Address <input type="checkbox"/>	Date of Birth <input type="checkbox"/>
Age <input type="checkbox"/>	Name of Relative <input type="checkbox"/>	Type of Relation <input type="checkbox"/>	Gender <input type="checkbox"/>
(f) The correct particulars in entry to be corrected are as below:			
(g) Email id (optional)			
(h) Mobile/Land line No.			
<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>			
<p>I am aware that making a statement or declaration which is false and which I know or believe to be false or do not believe to be true, is punishable under Section 15 of the Rajasthan Municipalities Act, 2009.</p> <p>Place:</p> <p>Date:</p> <p>impression of the applicant</p> <p>and address)</p>			
<p>Signature or thumb</p> <p>(with name</p>			

Details of action taken on Application

Remarks of Field Level Verifying Officer (officer working on behalf of the Electoral Registration Officer)
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Details of action taken (To be filled by Electoral Registration Officer)	
<p>The application of Shri/Kumari for correction of entry in the electoral roll in Form-6 has been accepted/rejected.</p> <p>Detailed reasons for acceptance or rejection under or in pursuance of clause 12(1) of the Rajasthan Municipalities Registration of Electors order, 1974.</p> <div style="display: flex; justify-content: space-between;"> <div style="width: 60%;"> <p>Place:</p> <p>Date:</p> <p>Electoral Registration Officer</p> <p>Electoral Registration Officer)</p> <p><i>*strike off the option not appropriate</i></p> </div> <div style="width: 35%; text-align: right;"> <p>Signature</p> <p>(Name and Seal of</p> </div> </div>	

Intimation of decision taken

(to be filled by Electoral Registration Officer of the constituency and to be posted to the applicant on the address as available in records/given by applicant)

The application in Form-6 of shri/ Shrimati/ Kumari				<div style="border: 1px solid black; padding: 5px; width: 80px; margin: 0 auto;"> Postage Stamp to be affixed by the ERO at the time of dispatch </div>
Present address where applicant is ordinarily residence.				
House No.				
Street/ Area/Locality				
Town/Village		Tehsil	Panchayat Samiti	
Post Office		Pin Code	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>	
District		State		
<p>Has been</p> <p>(a) accepted and the entry at Sr. No. of Part no. of Ward no. Municipal Board/Municipal Council/Municipal Corporation has been modified accordingly</p> <p>(b) rejected for the reason</p> <div style="display: flex; justify-content: space-between;"> <div style="width: 60%;"> <p>Place:</p> <p>Date:</p> </div> <div style="width: 35%; text-align: right;"> <p>Signature Electoral Registration Officer</p> <p>(Name and Seal of Electoral Registration Officer)</p> </div> </div>				

Acknowledgement/Receipt

Acknowledgment Number: Date:

Received the application in Form-6 of Shri/Smt./Kumari

Address

(Applicant can refer the acknowledgment No. to check the status of application)

Signature of Officer receiving the application
on behalf of the Electoral Registration Officer
(Name and Post of the Officer)

**By Order of the Governor,
Ujjwal Rathore,
Director cum Joint Secretary**

राज्य केन्द्रीय मुद्रणालय, जयपुर।